

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: :HYDERABAD BENCH: :
AT HYDERABAD.

O.A.No.461/96.

Date: 11-4-1996.

Between:

G. Maheshwar Reddy ..

Applicant

And.

1. The District Telecom Manager,
Karimnagar Dist.
Department of Telecommunications,
Govt. of India, Karimnagar Dist.A.P.
2. The Sub-Divisional Officer (Telecom),
Peddapally Sub-Division,
Karimnagar Dist. A.P. ..

Respondents

Counsel for the Applicant : Sri P. Naveen Rao, Advocate

Counsel for the Respondents : Sri K. Ramulu, Addl. CGSC

C O R A M:

THE HON'BLE SRI R. RANGARAJAN, MEMBER (ADMINISTRATIVE)

J U D G M E N T

X as per Hon'ble Sri R. Rangarajan, Member (Administrative) X

Heard Sri P. Naveen Rao, learned counsel for the applicant and Sri K. Ramulu, Standing Counsel for the respondents.

2. The applicant in this OA was engaged as Casual Labour under the control of R-2 on 1.5.1985 and he worked in that capacity till he was disengaged in the month of August, 1995. He had completed 272 days of service in short spells during the above period.

3. As the applicant had worked in short ^{spells} in a span of about 10 years, the learned counsel for the applicant

did not press for condoning the absence of the applicant after he was disengaged in Aug., 1995.

4. This OA is filed praying for a direction to the respondents to reengage him and continue him and for a further direction to confer all consequential benefits.

5. The applicant having worked in the department earlier for about 272 days, even though in short spells, had acquired some knowledge in regard to the functioning of the department. Hence, he will serve the department better when compared to the freshers from the open market. However, his absence after Aug., 1995 cannot be condoned which has already been accepted by the learned counsel for the applicant.

6. In view of the above, the following direction is given:-

The applicant should be reengaged if there is work in future in the unit from which he was disengaged last in preference to freshers from the open market. If in pursuance of this order, the applicant is going to be reengaged, none of the casual labourers who are already in casual service, shall be disengaged.

7. The OA is ordered accordingly at the admission stage itself. No costs.

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(R. Rangarajan)
Member (Admn.)

Dated 11th April, 1996.
Dictated in the open court.

Grh.

Amirtham
Dy. Registrar (J)

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